

HIGH COURT OF ANDHRA PRADESH AT AMARAVATI

VACATIONS – Dussehra Vacation, 2024 – High Court of Andhra Pradesh – Sitting Arrangements – Hybrid hearing - Notification – Issued.

ROC.No.616/SO/2023

DATED: 03.10.2024

NOTIFICATION No.21/SO/2024

It is hereby notified that Dussehra Vacation for the High Court of Andhra Pradesh will be scheduled from **Monday, the 7th October, 2024 to Thursday, the 10th October, 2024** (both days inclusive).

2. During the Dussehra Vacation, the Hon'ble Judges Preside over the Vacation Court, will hear the urgent matters through Hybrid mode:

Filing date	Court working day	Name of the Hon'ble Judges	Bench /Single
08.10.2024 (Tuesday)	10.10.2024 (Thursday)	Hon'ble Smt. Justice V.Sujatha & Hon'ble Sri Justice Nyapathy Vijay	Division Bench
		Hon'ble Smt. Justice Kiranmayee Mandava	Single Bench

Note:

- i. In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble the Chief Justice during the vacation.
- ii. After completion of Division Bench work, their Lordships will take up Single Bench matters as allocated by the Hon'ble the Chief Justice.
- iii. The Hon'ble the Chief Justice will allocate the subject matters during vacation.
- iv. The House Motions, if any, may be moved before the Hon'ble the Chief Justice for allocation to the Hon'ble Vacation Judge/s through the Registrar (Judicial).

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v. Hon'ble Vacation Judges will hold the Court on the date mentioned as above to hear the following types of matters, as their Lordships think fit.

1. *Habeas Corpus*
2. *Anticipatory bail*
3. *Bail applications, if bail is refused by Magistrates and Sessions Judges/Additional Sessions Judges.*
4. *Any other urgent matter, which cannot wait till the end of the vacation (except eviction/dispossession, demolition) specifically permitted by the Hon'ble the Chief Justice.*

Vi. General Instructions

- i. *All lunch motions/urgent mentions relating to the Hon'ble Division Bench shall be moved before the Hon'ble Division Bench.*
- ii. *All lunch motions/urgent mentions relating to the Hon'ble Single Bench shall be moved before the Hon'ble Single Judge only.*
- iii. *Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.*
- iv. *No pending case except there is a specific order to post during the vacation shall be taken in vacation.*
- v. *No policy and administrative matters shall be taken up during vacation.*
- vi. *No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C/ 528 B.N.S.S., or under Article 226 of the Constitution of India, except under exceptional circumstances during Vacation period.*
- vii. *No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.*
- viii. *Notice of any application of urgent nature shall be given to the Vacation officers before 1-30 p.m. on the day of filing.*

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**The Hon'ble the Chief Justice has been pleased to make the following
Sitting Arrangements for Dussehra Vacation, 2024
(From 07.10.2024 to 10.10.2024)**

1.	Hon'ble Smt. Justice V.Sujatha and Hon'ble Sri Justice Nyapathy Vijay (DIVISION BENCH)	Division Bench Matters including Habeas Corpus Petitions
2.	Hon'ble Smt. Justice V.Sujatha SINGLE BENCH – I	Writ Petitions (other than Service Matters) of Excise, Transport, Roads and Buildings, Social Welfare, B.C.Welfare & Minority Welfare, Food, Agriculture & Market Committees, Fisheries & Animal Husbandry, Energy, Science & Technology, Factories & Labour Departments, Employment Generation, Training, Youth Services and Sports, General Administration Department, Finance & Planning, Co-operative Societies, Revenue and Land Acquisition, Stamps & Registration and Writ Petitions, not elsewhere specified. (After completion of Division Bench work)
3.	Hon'ble Smt. Justice Kiranmayee Mandava SINGLE BENCH – II	All Civil Matters; Writ Petitions (Other than Service Matters) of, Mines, Industries and Commerce, Panchayat Raj & Rural Development, Departments of Health, Medical & Family Welfare, Civil Supplies & Essential Commodities, Education, Universities, Forest, Environment, Right to Information Act, Municipalities & Urban Deve!opment, AP CRDA, Urban Land Ceiling and Land Reforms Cases, Departments of Central Government, Central Government undertakings, Central Government Corporations, Housing Department.

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4.	<p>Hon'ble Sri Justice Nyapathy Vijay</p> <p>SINGLE BENCH – III</p>	<p>Bails, Anticipatory Bails; Conviction appeals and Revisions; or any revision seeking stay of the order.</p> <p>Writ Petitions (other than Service Matters) of Home, Law & Legislature, Women Development & Child Welfare, Endowments, Tirumala Tirupathi Devasthanams.</p> <p>(After completion of Division Bench work)</p>
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Note I: Matters relating to the above items will be entertained only if the impugned order is passed on or after 09.09.2024

Note II:

- (i) In case of exigency, a Special Division Bench will be constituted with the permission of the Hon'ble Chief Justice during the vacation.
- (ii) After completion of Division Bench work, their Lordships will take up Single Bench matters.
- (iii) All Lunch Motions/Urgent Mentions relating to the **Division Bench** matters shall be moved before the Hon'ble Division Bench, at the Bench/Court Hall at **10-30 A.M.**
- (iv) All Lunch Motions/Urgent Mentions relating to the **Single Bench -I** matters shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (v) All Lunch Motions/ Urgent Mentions relating to the **Single Bench – II** shall be moved before the single bench at the Bench/Court Hall at **10.30 A.M.**
- (vi) All Lunch Motions/Urgent Mentions relating to the **Single Bench – III** shall be moved before the single bench at the Bench/Court Hall at **10.15 A.M.**
- (vii) The House Motions, if any, may be moved before the Hon'ble the Chief Justice through the Registrar (Judicial).
- (viii) Routine matters and service matters will not be taken up during vacation, except with the permission of the Hon'ble the Chief Justice.
- (ix) No pending case, except where there is a specific order to post during the Vacation, shall be taken up in the vacation.
- (x) No policy and administrative matters shall be taken up during the vacation.
- (xi) No criminal petitions/writ petitions for quashing of investigation/ FIR/ charge sheets will be entertained under Section 482 Cr.P.C./528 B.N.S.S, or under Article 226 of the Constitution of India, except under exceptional circumstances during Vacation period.
- (xii) No Public Interest Litigation Matters, release of vehicles and matters covered under Stamps and Registration Act will be entertained unless the cause shown is of emergent nature.

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5. The following officers are nominated as the Vacation Officers:

1. Sri V. Diwakar , Deputy Registrar
2. Sri Shaik Mohd Rafi , Assistant Registrar
3. Smt. V. Savithri Gowri, Assistant Registrar
4. Sri A. Venugopala Rao, Assistant Registrar

Y. Lakshmana Rao
03/10/2024
REGISTRAR GENERAL

To

- 1) The Principal Secretary to the Hon'ble the Chief Justice (with a request to place the notification before the Hon'ble the Chief Justice for His Lordship's kind perusal).
- 2) All the P.Ss to the Hon'ble Judges (with a request to place the notification before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) The Registrar (IT)-cum-Central Project Coordinator, High Court of Andhra Pradesh [with a request to instruct the concerned to place the notification in High Court's website]
- 5) All the Unit Heads in the State of Andhra Pradesh.
- 6) The President, A.P. High Court Employees Association, Amaravati.
- 7) All the Officers, High Court of Andhra Pradesh.
- 8) All the Section Heads, High Court of Andhra Pradesh.
- 9) The Director, A.P. Judicial Academy, Mangalagiri, Guntur District.
- 10) The Director, A.P. High Court Mediation & Arbitration Centre, High Court Building, Amaravati.
- 11) The Member Secretary, A.P. State Legal Services Authority, High Court Building, Amaravati.
- 12) The Secretary, A.P. High Court Legal Service Committee, High Court Building, Amaravati.
- 13) The Advocate General, State of Andhra Pradesh, Amaravati.
- 14) The Secretary to Governor, for the State of Andhra Pradesh, Vijayawada.
- 15) The Chief Secretary to Government, Government of Andhra Pradesh, A.P. Secretariat, Velagapudi, Amaravathi.
- 16) The Secretary to Govt., Law (L.A & J-Home Courts) Dept., Government of Andhra Pradesh, Velagapudi, Amaravati, Guntur District - 522237.
- 17) The Registrar, A.P. Lokayukta, Kurnool.
- 18) The Registrar, Andhra Pradesh State Consumers Redressal Forum, Vijayawada
- 19) The Chairman, Sales Tax Appellate Tribunal, at Visakhapatnam.
- 20) The Special Judge for trial of CBI Cases, Visakhapatnam.
- 21) The Presiding Officer, Labour Court, Anantapuramu, Guntur and Visakhapatnam.
- 22) The Additional Registrar, Railway Claims Tribunal, Amaravati Bench, Arandalpet, Guntur.
- 23) The Assistant Registrar, Income Tax Appellate Tribunal, Visakhapatnam.

- 24) The Chairman, Tribunal for Disciplinary Proceedings, Hyderabad.
- 25) The Secretary General, Supreme Court of India, New Delhi.
- 26) The Registrars General, All High Courts in India.
- 27) The Secretary, Bar Council of A.P., High Court of A.P., Amaravati.
- 28) The Accountant General, Enikepadu, Vijayawada, Andhra Pradesh.
- 29) The Public Prosecutor, High Court of Andhra Pradesh, Amaravati
- 30) The Administrative Officer, Government Pleaders' Office, High Court of A.P., Amaravati.
- 31) The Administrator General & Official Trustee at High Court Buildings, Hyderabad.
- 32) The Director of Prosecutions, Governorpet, Vijayawada.
- 33) The Commissioner of Printing and Stationery Department, A.P. Government Press, Mutyalampadu, Vijayawada. Pin.520 011 (For Publication in the Gazette Urgently).
- 34) The President, Andhra Pradesh High Court Advocates' Association, Amaravati.
- 35) The Secretary, Advocates' Clerks' Association, High Court of Andhra Pradesh, Amaravati.
- 36) The Commissioner, Information & Public Relations, A.P., RTC Bhavan, Vijayawada (with a request to publish the notification in all local dailies)
- 37) The Director, All India Radio, Vijayawada.
- 38) The News Director, Doordarshan Kendra, Vijayawada
- 39) The Editors, Eenadu, Deccan Chronical, Sia-sat, Sakshi
Andhra Jyothi, Vaartha, The Hindu & Indian Express.
- 40) The Deputy Director, Public Relations, Andhra Pradesh Secretariat, Velagapudi.
- 41) The Overseer, High Court of Andhra Pradesh, Amaravati.
- 42) SPARE.

} With a request for making
necessary announcement

} For publication in the Newspaper